

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
ERNAKULAM

DATE OF DECISION

12th January, 1990

PRESENT

Hon'ble Shri S.P.Mukerji, Vice Chairman  
&  
Hon'ble Shri A.V.Haridasan, Judicial Member

ORIGINAL APPLICATION No.44/89

M. Muthaiah

.. Applicant

Vs.

1. Divisional Personal Officer,  
Southern Railway, Trivandrum.
2. Divisional Railway Manager,  
Southern Railway, Trivandrum.
3. General Manager,  
Southern Railway, Madras representing  
the Union of India.
4. K.Surendran

.. Respondents

Counsel for the applicant .. V. Gopalakrishna Pillai

Counsel for the respondent

1 to 3 .. Mrs. Sumati Dandapani

O R D E R  
(Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties and have gone through the documents carefully. The learned counsel for the applicant states (the applicant) that in view of the fact that he has been working as C&W Khalasi from the very beginning till he was empanelled as Mechanical Khalasi by the order dated 16th April, 1982, his case for being absorbed as C&W Khalasi should be sympathetically considered. It appears that his representation dated 1.2.88 was rejected by the order dated 19.2.88 at Annexure-C. However, keeping the

conspectus of facts in view, we close this application with a direction to the respondents that they may consider his further representation sympathetically in case the applicant files a representation about his absorption as C&W Khalasi within a period of one month from today. There will be no order as to costs.



(A.V. HARIDASAN)  
JUDICIAL MEMBER

  
12.1.90

(S.P. MUKERJI)  
VICE CHAIRMAN

12.1.1990

Sn.